

George Fernandes rightly referred to the constitutional provisions and that the Constitution must prevail. There can be no two opinion about it...*(Interruptions)*

*[Translation]*

Is this the way, please maintain order...*(Interruptions)*

*[English]*

MR. SPEAKER : You have said enough. He also has a right to say

*(Interruptions)*

SHRI SOMNATH CHATTERJEE : Sir, I am only saying that the Constitution must prevail its objective...*(Interruptions)* I am also saying that the Constitution includes the Fundamental Right of Freedom of Speech. I would like to know what is the response of Shri George Fernandes.

Unfortunately, the Leader of the Opposition is not here but Shri Jaswant Singh, the Deputy Leader of Opposition and my friend is here. I would like to know from him also about the manhandling of an editor of a newspaper in Mumbai...*(Interruptions)* What do Shri Fernandes and Shri Jaswant Singh say about this? What about the Fundamental Right guaranteed in the Constitution?

The Editor stated, "Then they caught me, smeared coal tar on my face and manhandled me." They broke down everything there for something written by him and which is not liked by them. I would like to have a response from Shri George Fernandes...*(Interruptions)*

SHRI MUDHUKAR SARPOTDAR (Mumbai North-West) : Sir, we would like to respond on this...*(Interruptions)*

MR. SPEAKER : I do not think, we can proceed on that.

*(Interruptions)*

*[Translation]*

SHRI ANANT GANGARAM GEETE (Ratnagiri) : Mr. Speaker, Sir, please allow us also to speak.

*[English]*

MR. SPEAKER : The matter is closed.

KUMARI SELJA (Sirsa) : Sir, a great heart-rending tragedy took place in my constituency at Dabwali last year on the 23rd December 1995. 442 innocent lives including young children and women perished and many injured as a result of that great fire incident.

Sir, top leaders of all the political parties visited Dabwali. The Prime Minister and the Chief Minister of Haryana made a number of promises there in response to the demands put forward by the people at that time. Free treatment of all the injured was promised but unfortunately, the bills are yet to be paid. A medical college, a hundred-bed hospital, a sports complex and a memorial for the dead were amongst the things agreed

to. But no work has been initiated though one year has passed.

Sir, I request you to kindly direct the Government to see that all the demands and the promises made by the Government of India and the Government of Haryana are not at the earliest.

MR. SPEAKER : Now, I call Kumari Uma Bharati to raise her issue.

*[Translation]*

KUMARI UMA BHARATI : Hon'ble Speaker, Sir, I thank you very much for allowing me to raise this issue...*(Interruptions)*

*[English]*

MR. SPEAKER : I have given the floor to her.

*(Interruptions)*

*[Translation]*

SHRI RAM KRIPAL YADAV (Patna) : Mr. Speaker, Sir, I have also given a notice.

MR. SPEAKER : All have given notices...*(Interruptions)* There are 67 notices.

KUMARI UMA BHARATI : Four innocent youth were gunned down by a police Inspector of Bhopura police station of Ghaziabad district as he was very much anxious for his promotion. Not even a single criminal case was registered against those four youth. Not even an ordinary case was registered against them under Section 151. One of the youth belonged to Dalit Community and one to minority community. All the youth belonged to labour class. When they were going to the factory to earn their livelihood, the Inspector asked them to get down and ordered them to run and while running they were gunned down by the Inspector. He termed it as an encounter and told that the youth were goondas whereas no case was ever registered against them. Local residents are of the view that they were through gentle and have never quarrel with their neighbours. A month back when wives of the deceased approached the hon'ble Home Minister and the Prime Minister, the hon'ble Home Minister had assured them that action would be taken against the guilty.

Similarly a Sikh priest was beaten to death in premises of Gurudwara in Barabanki by the goondas in the presence of police personnel. The priest was killed in the presence of police. No action has so far been taken in this regard.

Hon'ble Speaker, Sir, through you I would like to urge upon the hon'ble Home Minister that four innocent youths have been killed under the jurisdiction of Bhopura Police Station of Ghaziabad district and for that a case under Section 302 should be registered against the police Inspector and the Home Minister should make a statement in this regard today itself. Besides this, adequate compensation should be given to their dependent wives. I would like to submit that a

case under Section 302 should be registered against the guilty police Inspector within 24 hours. Action should also be taken in the incident of killing of priest in Barabanki which took place in the presence of police. Mr. Speaker Sir, I would like that the hon. Minister should make a statement in this regard...*(Interruptions)* Action should be taken in this connection within 24 hours...*(Interruptions)* We would like that the hon'ble Minister should make a statement first in this connection...*(Interruptions)*

[English]

MR. SPEAKER : Please go back to your seats. The Home Minister is on his legs. He is going to reply. Please sit down.

*(Interruptions)*

MR. SPEAKER : Do you want the Minister to reply or not?

[Translation]

SHRI VINAY KATIYAR (Faizabad) : The murder took place in Barabanki in the presence of the police...*(Interruptions)* The Minister should give a reply in this regard...*(Interruptions)*

[English]

MR. SPEAKER : What is this going on? You do not even understand anything. Please sit down. The Home Minister wants to reply but you do not allow him to reply.

*(Interruptions)*

[Translation]

SHRI INDRAJIT GUPTA : Mr. Speaker, Sir, I get a little bit disturbed when my younger sister Kumari Uma Bharti frequently point out at me. Undoubtedly the police is behind the murder of the four youth of Ghaziabad. I have received a memorandum signed by the locals. I pondered over it and came to the conclusion that police is involved in it. Therefore, we cannot expect from police that they will investigate it properly...*(Interruptions)* I have decided to handover this case to the Central Bureau of Investigation...*(Interruptions)* I have contacted the Governor in this connection. I have told him on telephone that case may be handed over to the Central Bureau of Investigation. Am I required to obtain his approval for this? He replied that he does not know as to whether I shall have to obtain his approval or not. But if you want to do so I shall send a letter suggesting that this case be handed over to the Central Bureau of Investigation. I have no objection in it. This is being done for the same purpose and it will be done. This case will be handed over to the Central Bureau of Investigation.

[English]

MR. SPEAKER : All right, he has agreed. Now listen.

*(Interruptions)*

MR. SPEAKER : It is enough. He is going in for a CBI enquiry. What else do you want? Let me say one thing. Please sit down. I am standing. Please sit down.

*(Interruptions)*

MR. SPEAKER : Do you not see me? Do you not have eyes? Did you not see that I was standing? I know that we have only two days left, i.e. today and tomorrow. I would like to accommodate as many Members as possible. The only way to accommodate you is to dispense with the lunch hour. Those who are interested in raising their own matter, may please be here. There will be no lunch hour and everybody will be accommodated.

Shri Shanmugam please

12.51 hrs.

*(Mr. Deputy-Speaker in the Chair)*

SHRI P. SHANMUGAM (Vellore) : Sir, the unabated heavy rain and storm for the past ten days have ravaged Chennai, Chāngalpattu, Vallalur, Nagai Quaid-E-Milleth, Thiruvarur, Sir A. T. Panneerselvam and Tanjavur, Samburayar and North Arcot and Ambedkar Districts in Tamil Nadu. The ferocity of the rain was unknown in the history of the delta districts. Breaches had occurred in many canals and roads.

For the last two days, Chidambaram town which is a temple town was cut off due to heavy rains. More than two lakhs of irrigated *samba* land was submerged in water. More than three lakh huts have collapsed or have been completely damaged. About 1855 kilometres length of National Highways and roads have suffered extensive damage. More than 585 kilometres length of roads in Chennai have suffered extensive damage. Due to this, the people are not able to move from one place to another.

Thousands of cattle have been killed. So the heavy loss suffered by Tamil Nadu is to the tune of more than Rs. 800 crore...*(Interruptions)*

Please give me two more minutes.

Yesterday, we went on deputation to our hon. Prime Minister. He has agreed to do something. But till now, there is a heavy loss in Tamil Nadu. It is to the tune of more than Rs. 800 crore. We are in need of Rs. 500 crore. Our hon. Prime Minister may kindly release at least Rs. 500 crore from the Prime Minister's Calamities Relief Fund.

I am thankful to you, Sir, for allowing me to speak on the flood situation which has occurred in Tamil Nadu.

MR. DEPUTY-SPEAKER : No side discussion please. I will call everybody. Please take your seat.

DR. K.P. RAMALINGAM (Tiruchengode) : Sir, I would like to say something on the same issue. For the last three days we have been raising this matter here. But the Prime Minister has not given the money.